THE KARUR VYSYA BANK LTD,
Asset Recovery Branch, 5-8-356 to 362, III Floor, Chirag Ali Lane, Abids, Hyderabad-500001. Phone No.040-23206065

Karur Vysya Bank
Smart way to bank

POSSESSION NOTICE (For Immovable Property)

ISSUED UNDER RULE 8 (1) SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Whereas, the undersigned being the Authorized officer of **THE KARUR VYSYA BANK LIMITED** under the Securitization & Reconstruction of Financial Assets And Enforcement of Security Interest (Second) Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice dated 02-02-2023** calling upon the **Borrower: 1. M/s KSR Enterprises,** Rep. by its proprietor, **Mr. Kandakatla Shekar Reddy,** Plot No.4, 10/1, Shakthinagar, L.B.Nagar, Hyderabad-500074, Telangana, **Guarantor/Mortgagor: 2. Mrs. Pavani Sama, W/o Sama Linga Reddy,** Plot No.3, Road No.6, Arunodaya Nagar, Bhagyalatha Colony, Vanasthalipuram, Hyderabad-500070 to repay the amount mentioned in the notice being sum of **Rs.20,29,434.39/- (Rupees Twenty Lakh Twenty Nine Thousand Four Hundred Thirty Four and paisa Thirty Nine only)** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has **taken possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on this the **06th April 2024.**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **THE KARUR VYSYA BANK LIMITED, Hyderabad L.B Nagar Branch** for the total amount of **Rs.24,60,743.39 (Rupees Twenty Four Lacks Sixty Thousand Seven Hundred Forty Three and Paisa Thirty Nine Only)** as on 31-03-2024 and subsequent interest thereon from 01-04-2024 and costs etc, in all the accounts.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property
Details of the Mortgaged property of Guarantor

PROPERTY:- All that part and parcel of the open land bearing Plot No.88 (Part) and 89 (Part), admeasuring 150 Sq.Yards and Plot No.88 (Part) admeasuring 150 Sq.Yards, in all 300 Sq.Yards or its equivalent to 250.83 Sq.Meters in Survey No's: 275 part and 290, situated at Arunodaya Nagar of Bagh Hayathnagar Village, Hayathnagar Revenue Mandal, Ranga Reddy District under Ward No.4, Block No.7 of L.B.Nagar Circle-III of GHMC Limits standing in the name of **Smt. Sama Pavani** vide Regd Sale Deed Doct No.1459/2015 dated 11-03-2015, S.R.O-Hyderabad East and **Bounded by: North:** Plot No.79 (part) and 78 (part), **South:** 25 feet Wide Road, **East:** Plot No.88 (part), **West:** Plot No.89 (part).

Place: Bagh Hayathnagar, Hyderabad — **Sd/- Authorized Officer**
Date: 06-04-2024 — **THE KARUR VYSYA BANK LIMITED**

FORM G (REVISED)

INVITATION FOR EXPRESSION OF INTEREST FOR
MITHRA YARNS PVT LTD OPERATING IN SPINNING IN SIRCILLA, TELANGANA STATE
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons)Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	**Mithra Yarns Pvt Limited** U17303TG2017PTC117255
2.	Address of the registered office	H.No. 19-8, Plot No. 41/A Chandulalbowli, Sikh Village, Tirumalagiri, Secunderabad - 500009
3.	URL of website	No website
4.	Details of place where majority of fixed assets are located	Sircilla, Telangana State
5.	Installed capacity of main products/services	6 x 240 rotors
6.	Quantity and value of main products/ services sold in last financial year	1440
7.	Number of employees/ workmen	No employees at present
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	**Can be obtained by sending email at** ip.mithrayarns@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	**Can be obtained by sending email at** ip.mithrayarns@gmail.com
10.	Last date for receipt of expression of interest	20th April, 2024
11.	Date of issue of provisional list of prospective resolution applicants	30th April, 2024
12.	Last date for submission of objections to provisional list	05th May, 2024
13.	Date of issue of final list of prospective resolution applicants	15th May, 2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	15th May, 2024
15.	Last date for submission of resolution plans	15th June, 2024
16.	Process email id to submit Expression of Interest	ip.mithrayarns@gmail.com

11/04/2024
Hyderabad

Azra Banu
IBBI/IPA-001/IP-P00855/2017-2018/11576
F 26, Raghava Ratna Towers, Chirag Ali Lane, Abids Hyderabad
For (Mithra Yarns Private Limited)

FORM A

PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF AINS INDIA PRIVATE LIMITED

S. No	PARTICULARS	DETAILS
1.	Name of Corporate Person	AINS India Private Limited
2.	Date of incorporation of Corporate Person	19/05/1997
3.	Authority under which Corporate Person is Incorporated / registered	Registrar of Companies, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No.of corporate Person	U72200TG1997PTC085249
5.	Address of the registered office and principal office (if any) of Corporate Person	Plot No. 188, 8-2-293/82, Road No. 21-A, Prashasan Nagar, Road No. 72, Jubilee Hills, Hyderabad 500096, Telangana.
6.	Liquidation Commencement Date of Corporate Person	08 April 2024
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Name: Mr. Venka Reddy Bathina IBBI Registration No.: IBBI/IPA-002/IP-N00645/2018-19/12032. Address: H.No.8-2-603/1/10, Second Floor, Krishnapuram, Road No.10, Banjara Hills, Hyderabad, Telangana500034. Mail ID: ainsindia97@gmail.com Phone: +91 90142 90839
8.	Last Date for Submission of Claims	07 May 2024

Notice is hereby given that the **AINS India Private Limited** has commenced voluntary liquidation on 08 April 2024.

The stakeholders of AINS India Private Limited are hereby called upon to submit a proof of their claims, on or before **07 May 2024**, to the liquidator at the address mentioned against item-7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Venka Reddy Bathina
Liquidator in the matter of AINS India Private Limited
IBBI Reg No.**IBBI/IPA-002/IP-N00645/2018-19/12032**
Authorisation for assignment valid till 26/09/2024

Date:10 April 2024
Place:Hyderabad

Union Bank of India

UNION BANK OF INDIA
(62540- HYDERNAGAR Branch, Nr.MIYAPUR METRO Stn. 1st. Floor, Padmaja Plaza, Mathushree Nagar, Miyapur, HYD-49

DEMAND NOTICE UNDER SEC.13 (2)

That **1. Borrower (s): Mr. Gurraam Saidulu** S/o Shri Gurram Chandrajah Address: House No.1/30/6, Plot No.5 Part, Sy No.382, Thirumal Nagar, Kanajiguda, Alwal Village and Mandal, Medchal - Malkajgiri District, Telangana 500015. (Landmark - Opposite SR Digi School Lane) Mobile No. 9849461279/9848286449, Email - gurramraju686@gmail.com

2. Co-applicant: Mr. Gurraam Raju S/o Shri Gurram Chandraiah, Address: House No.1/30/6, Plot No.5 Part, Sy No.382, Thirumal Nagar, Kanajiguda, Alwal Village and Mandal, Medchal - Malkajgiri District, Telangana 500015 (Landmark - Opposite SR Digi School Lane) Mobile No. 9849461279/9848286449 Email - gurramraju686@gmail.com had availed credit facilities from our **HYDER NAGAR Branch,** Hyderabad. The said borrowers had defaulted in repayment of the loan and their account has been classified as NPA on **28-03-2024,** In view thereof, a Demand Notice dated **30-03-2024,** under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 had been issued, on their last known address, calling upon them to pay an amount of **Rs. 5167544.82 (Rupees Fifty one Lakhs Sixty Seven Thousand Five Hundred Forty Four and paisa Eighty Two Only)** However, the same has been returned undelivered by the postal authorities. In view thereof, in terms of Rule 3(1) of Security Interest (Enforcement) Rules, 2002, this publication is made calling upon the above said borrowers to pay an amount of **Rs. 5167544.82 (Rupees Fifty one Lakhs Sixty Seven Thousand Five Hundred Forty Four and paisa Eighty Two Only)** and further interest from **30-03-2024** within 60 days hereof. Otherwise, the Bank shall, in exercise of powers conferred under Section 13(4) of the said Act enforce the security interest created by the said borrowers, more particularly described hereunder, in accordance with the said Act and rules framed thereunder.

DESCRIPTION OF IMMOVABLE PROPERTY

All that the House No. 1-30-6, (Old No.1-30/5 Part) & H No.1-30-7, Plot No.5 Part (Southern Portion), Plot No.5 Part (Northern Portion) Sy. No.382, Thirumal Nagar, Kanjiguda, Alwal Village and Mandal, Medchal - Malkajgiri District TS 500015 and bounded: North: House on Plot No.6, South: Plot No.5 Part, East: 25' Wide Road, West: Neighbors House

Date : 10-04-2024 — **Authorized Officer**
Place : Hyderabad — **UNION BANK OF INDIA**

---

360 ONE ASSET MANAGEMENT LIMITED
(Formerly known as IIFL Asset Management Limited)
Regd. Office: 360 ONE Centre, 6th Floor, Kamala City, Senapati Bapat Marg, Lower Parel, Mumbai 400013
www.360.one/asset-management/mutualfund
CIN: U74900MH2010PLC201113

asset 360 ONE

NOTICE IS HEREBY GIVEN to all unitholder(s) of 360 ONE Mutual Fund (Formerly known as IIFL Mutual Fund) ('Fund') that in accordance with Regulation 59(A) of SEBI (Mutual Funds) Regulations, 1996 and clause 5.1 of SEBI Master circular dated May 19, 2023 issued in this regard, the half-yearly statement of portfolio for schemes of Fund as on March 31, 2024 has been hosted on the website of the Fund (www.360.one/asset-management/mutualfund) and website of AMFI (www.amfiindia.com).

Unitholders can also request for a physical copy of the statement of portfolio through any of the following means:

I. Telephone: Give a call on 1800-2108-606
II. Email: Send an email specifying the folio number to service@360.one
III. Letter: Submit a request letter at any of the AMC offices or CAMS Investor Service Centres, list available at www.360.one/asset-management/mutualfund Such copies shall be provided to the unit holders free of cost.

For **360 ONE Asset Management Limited**
(Formerly known as IIFL Asset Management Limited)
Sd/-
Authorised Signatory

Place: Mumbai
Date: April 10, 2024

"MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY"

TAURUS ASSET MANAGEMENT COMPANY LIMITED
CIN: U67190MH1993PLC073154
Head Office & Regd Office : 3rd Floor, 301-304, Chandravillas Co-op Premises Society Ltd., AML Centre 2, 8 Mahal Industrial Estate, Off. Mahakali Caves Road, Andheri-East, Mumbai - 400 093 Tel: 022 - 6624 2700
Email: **customercare@taurusmutualfund.com**
A copy of SAI, SIDs and KIMs of the schemes of Taurus Mutual Fund along with application form may be obtained from Fund's.
Website: **www.taurusmutualfund.com**

TAURUS Mutual Fund

NOTICE

NOTICE is hereby given that in accordance with Regulation 59A of Securities and Exchange Board of India (Mutual Funds) Regulations, 1996 read with SEBI circular no. SEBI/HO/IMD/DF2/CIR/P/2018/92 dated June 05, 2018, the half-yearly statement of scheme portfolio of Taurus Mutual Fund ("the Fund") for half year ended March 31, 2024 has been hosted on the website of Taurus Mutual Fund (www.taurusmutualfund.com) and AMFI (www.amfiindia.com) respectively.

Unit holders may also request for a physical or electronic copy of the statement of scheme portfolio through any of the following means free of cost :

a. Email from their registered email ID (send to: customercare@taurusmutualfund.com)
b. Give a call at our toll-free no. at 1800 108 1111
c. Submit a written request at any of the AMC Offices or KFin Technologies Limited.

Unit holders are requested to take note of the aforesaid.

For **Taurus Asset Management Company Ltd.**
(Investment Manager for Taurus Mutual Fund)
Sd/-
Authorised Signatory

Place: **Mumbai**
Date: **April 09, 2024**
Notice No. 01/2024-25

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

JM FINANCIAL MUTUAL FUND

NOTICE

Uploading half yearly portfolio for the period ended March 31, 2024 for the schemes of JM Financial Mutual Fund:

Notice is hereby given that in accordance with Regulation 59A of Securities and Exchange Board of India (Mutual Funds) Regulations, 1996 and pursuant to Chapter 5 of SEBI Master Circular SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023, the statement of portfolio of the schemes of JM Financial Mutual Fund ("the Fund") for the half year ended March 31, 2024 has been hosted on the website of the Fund viz www.jmfinancialmf.com and on the website of AMFI viz www.amfiindia.com.

The Portfolio/s of the respective scheme/s has/have been sent to all the investors whose email ids are registered with us. However, while the investors can refer to any of the above websites for the scheme's portfolio pertaining to their respective investments, they can also request for a physical/ soft copy thereof through any of the following means:

a) **Telephone:** Call our toll free number at 1800 1038 345
b) **E-Mail:** Send an email to investor@jmfl.com
c) **Letter:** Submit a letter at any of the Investor Service Centres of the Fund or Registrar i.e. M/s. KFin Technologies Ltd., details of which are available at www.jmfinancialmf.com.

Unit holders are requested to take note of the above.

Authorised Signatory
JM Financial Asset Management Limited
(Investment Manager to JM Financial Mutual Fund)

Place: Mumbai
Date: April 9, 2024

For further details, please contact :
JM Financial Asset Management Limited
Registered Office: 7th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400025.
Corporate Office: Office B, 8th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai-400025.
Corporate Identity Number: U65991MH1994PLC078879. • Tel. No.: (022) 6198 7777
• Fax No.: (022) 6198 7704. • E-mail: investor@jmfl.com • Website : www.jmfinancialmf.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.
REF No. 05/2024-25

SOUTH INDIAN Bank

Medipalli Branch, Plot no 8, Avighna Enclave, P & T Colony, Medipalli Medchal Malkajgiri Dist. Phone 040 29300107
Email Id - br0743@sib.co.in

Gold Auction

Whereas, the authorized officer of The South Indian Bank Ltd., issued Sale notice(s) calling upon the borrower to clear the dues in gold loan availed by him. The borrower had failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned will conduct online auction of the gold ornaments strictly on **"As is What is Basis" & "Whatever there is Basis" & "Without recourse Basis".** The auction will be conducted online through **https://egold.auctiontiger.net on 18-04-2024 from 12:00pm to 03:00pm** for the borrower **RAMESH KUMAWAT Gold Loan no 0743653000041612**

Please contact Auction Tiger on **6359575981 / 6359575998** for more information.

Sd/- Manager
The South Indian Bank Ltd.

दि जयपुर सैन्ट्रल को–ऑपरेटिव बैंक लि.
F1, नर्सरी सर्किल, वैशाली टॉवर II के सामने, वैशाली नगर, जयपुर– 302021

संशोधित नीलामी सूचना

बैंक द्वारा दिनांक 15.04.2024 के समाचार पत्र में प्रकाशित बैंक की अनुपयोगी सामान की नीलामी सूचना के क्रम में नीलामी तिथि दिनांक 15.04.2024 को संशोधित किया जाकर दिनांक 09.05.2024 को अपराह्न 2:00 बजे नियत की जाती है। नीलामी स्थल व अन्य शर्तें पूर्ववत रहेगी।

(एम.एल. गुर्जर) प्रबन्ध निदेशक

TRAVANCORE TITANIUM PRODUCTS LIMITED
KOCHUVELI, TRIVANDRUM - 695021
PH: 0471-2501533, 2502163,
E-mail:rmttpl@gmail.com, rm@ttpltd.in
05.04.2024

e-TENDER NOTICE

Supply of Aluminium Powder 15 MT

e-tenders are invited in TWO BID system from experienced Manufacturers / Suppliers for the supply of 15 MT Aluminium Powder.

e-Tender No. :- TTP/CD/RM/Al. Powder/ 2024-25/1 dated 04/04/2024

Tender ID : 2024_TTPL_671545_1

Due date & time of bid submission : 18/04/2024 up to 6.00 p.m

The tender shall be submitted only by online as e-tender through the portal **www.etenders.kerala.gov.in.**
For more details, please visit our website www.travancoretitanium.com

Sd/- HOD (Comml)

FORM WIN 6
[See rule 7]

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL BENCH AT (COURT – 1) CHENNAI.
IN THE MATTER OF
CBIGS ADVERTISING PRIVATE LTD
(Company incorporated under Companies Act, 1956)
Petition No: **CP/109(CHE)/2021.**
CBIGS ADVERTISING PRIVATE LTD
....Petitioner

Advertisement of petition

Notice is hereby given that a petition for the winding up of the above-named company was on the **07th day of November, 2019** presented to the said Tribunal by the said company and that the said petition is directed to be heard before the Tribunal on the **24th day of June, 2024**. Any contributory or other person desirous of supporting or opposing the making of an order on the said petition should send to the petitioner or his representative notice of his intention signed by him or his representative with his name and address so as to reach the petitioner or his representative not later than five days before the date fixed for the hearing of the petition and appear at the hearing for the purpose in person or by his representative. A copy of the petition shall be furnished by the undersigned to any creditor or contributory on payment of the prescribed charges for the same. Any affidavit intended to be used in opposition to the petition should be filed in Tribunal and a copy served on the petitioner or his representative not less than five days before the date fixed for the hearing.

Representative for Petitioner

Dated : 10.04.2024

CA S Prabhu
Provisional Liquidator
IBBI Reg No.IBBI/IPA-001/IP-P01275/2018-2019/11948
AFA No. AA1/11948/02/251024/106164valid upto 25.10.2024
E Mail:carpprabhu@gmail.com Ph :91 94888 36000

Baroda BNP PARIBAS
MUTUAL FUND

Investment Manager: Baroda BNP Paribas Asset Management India Private Limited (AMC)
Corporate Identity Number (CIN): U65991MH2003PTC142972
Registered Office: Crescenzo, 7th Floor, G-Block, Bandra Kurla Complex, Bandra - East, Mumbai - 400 051.
Website: www.barodabnpparibasmf.in • **Toll Free:** 18002670189

NOTICE NO. 26/2024

Notice to the unitholders of the schemes of Baroda BNP Paribas Mutual Fund (the Fund):

NOTICE IS HEREBY GIVEN THAT in accordance with Regulation 59A of SEBI (Mutual Funds) Regulations, 1996 read with para 5.1 of SEBI Master Circular no. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023, Half Yearly Portfolio statement of the schemes of Baroda BNP Paribas Mutual Fund as on March 31, 2024 has been hosted on the website of the Fund (https://www.barodabnpparibasmf.in/downloads/scheme-financials) and on the website of AMFI, i.e.www.amfiindia.com.

Unitholders can submit a request for a physical or electronic copy of the statement of scheme portfolio through SMS, telephone, email or written request.

For further information/assistance, do visit us at https://www.barodabnpparibasmf.in or email us at service@barodabnpparibasmf.in or call on our Toll free no. 1800 267 0189.

For Baroda BNP Paribas Asset Management India Private Limited
(formerly BNP Paribas Asset Management India Private Limited
(Investment Manager to Baroda BNP Paribas Mutual Fund)

Sd/-
Authorised Signatory

Date : April 09, 2024
Place: Mumbai

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

MOTILAL OSWAL
MUTUAL FUND

Motilal Oswal Asset Management Company Limited
Registered & Corporate Office: 10th Floor, Motilal Oswal Tower, Rahimtullah Sayani Road, Opposite Parel ST Depot, Prabhadevi, Mumbai - 400 025
• **Toll Free No.**: +91 8108622222, +91 22 40548002 • **Email** : amc@motilaloswal.com
• **CIN No.**: U67120MH2008PLC188186 • **Website:** www.motilaloswalmf.com

Hosting of Half yearly portfolio statement of the Schemes of Motilal Oswal Mutual Fund (MOMF) for the half year ended March 31, 2024

Notice is hereby given that in accordance with the Regulation 59A of Securities and Exchange Board of India (Mutual Funds) Regulations, 1996 read with clause 5.1 of SEBI Master circular no. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023, the Half yearly portfolio of the Schemes of Motilal Oswal Mutual Fund (**MOMF**) for period ended March 31, 2024 have been hosted on the website of MOMF i.e. https://www.motilaloswalmf.com and AMFI Website i.e. www.amfiindia.com.

Investors can request for physical or electronic copy of half yearly portfolio through any of the following means:

1. Email: Send an email to o amc@motilaloswal.com from registered email-id;
2. Toll free no: Contact us at our toll free no. at +91 8108622222, +91 22 40548002;
3. Letter: Written request can be sent at KFin Technologies Limited (Unit - Motilal Oswal Mutual Fund) Selenium Building, Tower-B, Plot number 31 & 32, Financial District, Nanakramguda, Serilingampaly Mandal, Hyderabad - 500032, India or by emailing at investorsupport.mfs@kfintech.com.

Investors / Unitholders are requested to take note of the above.

For Motilal Oswal Asset Management Company Limited
(Investment Manager for Motilal Oswal Mutual Fund)

Sd/-
Navin Agarwal
Managing Director & Chief Executive Officer

Place : Mumbai
Date : April 09, 2024

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

NIIT MANAGED TRAINING SERVICES

NIIT LEARNING SYSTEMS LIMITED
Regd. Office: Plot No. 85, Sector 32, Institutional Area, Gurugram - 122001 (Haryana)
CIN: L72200HR2001PLC099478; **Ph. No.:** 0124- 4293000
Website: www.niitmts.com; **Email:** investors@niitmts.com

Postal Ballot Notice

Members are hereby informed that pursuant to the provisions of Section 110 read with Section 108 and other applicable provisions, if any, of the Companies Act, 2013 ("Act") read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("Rules"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("the Listing Regulations"), Secretarial Standard on General Meetings issued by The Institute of Company Secretaries of India ("SS-2"), each as amended, and in accordance with the requirements prescribed by the Ministry of Corporate Affairs ("MCA") for holding general meetings/ conducting postal ballot process through e-Voting, vide General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, and latest being General circular No. 09/2023 dated September 25, 2023 ("MCA Circulars") and the Listing Regulations and other applicable circulars and notifications issued (including any statutory modifications or re-enactment thereof for the time being in force and as amended from time to time), the Company has sent the Postal Ballot Notice on Tuesday, April 09, 2024 in electronic mode only, to all those Members whose names appeared in the Register of Members/List of Beneficial Owners as received from the Depositories as on Friday, April 05, 2024 i.e. Cut-off date. The requirement of sending physical copy of the Postal Ballot Notice to the Members has been dispensed with vide MCA Circulars. In terms of MCA Circulars, the communication of the assent or dissent of the members would take place only through the remote e-voting system.

The Company is providing facility to its members to cast their votes remotely, using the electronic voting system **("remote e-voting")** through National Securities Depositories Limited **('NSDL')**.

The documents pertaining to the business to be transacted through Postal Ballot Notice and referred therein, shall be available electronically for inspection by members upon request to the Company by sending email at investors@niitmts.com.

Members are requested to register/ update their email addresses with their Depository Participants.

A person whose name is recorded in the Register of Members / List of Beneficial Owners (in case of electronic shareholding) maintained by the depositories as on the cut-off date shall be eligible to cast vote by remote e-voting only. The voting rights of members shall be in proportion to their shares of the paid up equity share capital of the Company as on the cut-off date. The remote e-voting period shall commence on Thursday, April 11, 2024 (9:00 A.M. IST) and ends on Friday, May 10, 2024 (5:00 P.M. IST). The remote e-voting module shall be disabled by NSDL for voting thereafter. Once the votes on resolutions are cast by the members, it shall not be permitted to change subsequently.

The remote e-voting facility provided by NSDL is available to the members at the link www.evoting.nsdl.com which would enable the Members to cast their votes electronically.

Detail instructions and information relating to remote e-voting and registration of email addresses are set out in the Postal Ballot Notice sent to the Members and available on the website of the Company i.e. www.niitmts.com.

Mr. Milan Malik (Membership No. FCS 9888 and COP No. 16614), Practicing Company Secretaryor failing him, Mr. Sanjay Chandak (Membership No. FCS 5065 and COP No. 3691), Practicing Company Secretary , have been appointed as the scrutinizer to conduct the postal ballot through remote e-voting process in a fair and transparent manner.

The Resolutions, if approved, shall be deemed to have been passed on the last date of e-voting i.e. May 10, 2024. The result of the Postal Ballot shall be declared by the Chairman of the Company or any other authorized person by him, on or before Tuesday, May 14, 2024 and communicated to the Stock Exchanges, Depositories, and shall also be displayed on the Company's website i.e. www.niitmts.com and on the website of NSDL i.e. www.evoting.nsdl.com.

In case of any queries, members may refer Frequently Asked Questions (FAQs) and remote e-voting user manual available at the download section of www.evoting.nsdl.com or call on : 022 - 4886 7000 or send a request at evoting@nsdl.com.

By Order of the Board
For NIIT Learning Systems Limited
Sd/-
Deepak Bansal
Company Secretary

Place: Gurugram
Date: April 09, 2024

పతంజలి క్షమాపణకు సుప్రీం తిరస్కరణ

• మా ఉత్తర్వును కావాలనే ఉల్లంఘించారు • ఈ కేసులో ఔదార్యం చూపం • సుప్రీం ధర్మాసనం

న్యూఢిల్లీ : పతంజలి ఔషధ ఉత్పత్తులపై తప్పుదోవ పట్టించే ప్రకటనలకు సంబంధించి బాబా రామ్‌దేవ్, ఆచార్య బాలకృష్ణ సమర్పించిన 'బేషరతు క్షమాపణ'ను సుప్రీంకోర్టు బుధవారం తిరస్కరించింది. న్యాయమూర్తులు హిమా కోహ్లి, అహ్సానుద్దీన్ అమానుల్లాహ్‌తో కూడిన ధర్మాసనం పతంజలిపై తీవ్ర స్థాయిలో విరుచుకుపడింది. వారి చర్యలు సర్వోన్నత న్యాయస్థానం ఉత్తర్వులను 'ఉద్దేశపూర్వకంగా, పదే పదే ఉల్లంఘించినవిగా' ఉన్నాయని బెంచ్ పేర్కొన్నది. పతంజలి వ్యవస్థాపకుల తరఫున హాజరైన సీనియర్ న్యాయవాది ముకుల్ రోహత్గి ప్రజలు జీవితంలో పొరపాట్లు చేస్తుంటారని అన్నారు. అయితే, సర్వోన్నత న్యాయస్థానం న్యాయవాదిని విమర్శించింది. అటువంటి కేసులలో వ్యక్తులు ఇబ్బంది పడవలసి వస్తుందని బెంచ్ వ్యాఖ్యానించింది.'మేము కళ్లు మూసుకుని కూర్చోలేదు. మేము ఈ కేసులో ఉదారంగా వ్యవహరించదలచుకోలేదు' అని బెంచ్ స్పష్టం చేసింది. బుధవారం విచారణ సమయంలో న్యాయవాది రోహత్గి పతంజలి, సంస్థ ఎండి ఆచార్య బాలకృష్ణ, సమర్పించిన రెండు అఫిడవిట్లు, బాబా రామ్‌దేవ్ సమర్పించిన అఫిడవిట్‌ను చదివి వినిపించారు. 'క్షమాపణ కాగితంపైనే ఉంది. వారి తీరు అందుకు విరుద్ధంగా ఉంది. దీనిని మేము అంగీకరించేది లేదు. వాగ్దానాన్ని కావాలనే ఉల్లంఘించినట్లుగా మేము దీనిని పరిగణిస్తాం. అఫిడవిట్ తిరస్కరణతో పాటు వేరే చర్యకు సిద్ధంగా ఉండండి' అని సుప్రీంకోర్టు అన్నది. బెంచ్ బాబా రామ్‌దేవ్‌ను కూడా తూర్పారబట్టింది. విదేశీ పర్యటన ప్లాన్లు ఉన్నందున కోర్టుకు హాజరు నుంచి మినహాయింపు ఇవ్వాలని రామ్‌దేవ్ కోరి అఫిడవిట్‌లో వెనుక తేదీ టిక్కెట్‌ను పొందుపరచినందుకు బెంచ్ ఆక్షేపించింది. 'కోర్టు ధిక్కరణ వ్యవహారంలో విదేశీ ప్రయాణానికి నాకు ఒక టిక్కెట్ ఉందని చెప్పి మీరు మినహాయింపు కోరి ఆ తరువాత నాకు అది లేదని చెబుతున్నారు. మీరు ఈ ప్రక్రియను చాలా తేలికగా తీసుకుంటున్నారు' అని బెంచ్ హెచ్చరించింది. ఈ ఘటనను కోర్టులో 'అబద్ధపు సాక్ష్యం'గా బెంచ్ పేర్కొన్నది. క్షమాపణ అఫిడవిట్‌ను కోర్టుకు సమర్పించడానికి బదులు ముందుగా బయటకు వెల్లడి చేసినందుకు కూడా పతంజలిని బెంచ్ తప్పు పట్టింది. 'వారు ముందు మీడియాకు పంపారు. మంగళవారం రాత్రి 7.30 వరకు మా కోసం అప్‌లోడ్ చేయలేదు. వారికి ప్రచారంలో విశ్వాసం ఉందని స్పష్టం అవుతోంది' అని జస్టిస్ కోహ్లి అన్నారు. పతంజలి ఉత్పత్తులకు లైసెన్స్ ఇచ్చినందుకు ఉత్తరాఖండ్ ప్రభుత్వాన్ని కూడా సుప్రీం కోర్టు తప్పు పట్టింది. ఔషధ లైసెన్సింగ్ అధికారులు ముగ్గురిని వెంటనే సస్పెండ్ చేయాలని కోర్టు ఆదేశించింది. 'వారు (పతంజలి) మీకు చేసిన ప్రకటనను ఉల్లంఘించినప్పుడు మీరు ఏమి చేశారు? కూర్చుని బొటనవేళ్లు విరుచుకున్నారా? మిమ్మల్ని మేము బతిమాలేందుకు వేచి ఉన్నారా' అని జస్టిస్ కోహ్లి ప్రశ్నించారు. ఉత్తరాఖండ్ రాష్ట్ర లైసెన్సింగ్ ప్రాధికార సంస్థ తరఫున హాజరైన సీనియర్ న్యాయవాది ధ్రువ్ మెహతాను జస్టిస్ అమానుల్లాహ్ ఉద్దేశిస్తూ, అధికారులను ఊరికే వదలిపెట్టేది లేదని హెచ్చరించారు. 'అధికారులకు 'విశ్వాసనీయమైన' పదం వాడడానికి మేము తీవ్ర అభ్యంతరం తెలియజేస్తున్నాం. మేము తేలికగా తీసుకోబోవడం లేదు. మిమ్మల్ని వదలిపెట్టం' అని జస్టిస్ అమానుల్లాహ్ చెప్పారు. సుప్రీంకోర్టు 'ఇప్పుడు హాస్యాస్పదం'గా మారిందని అంటూ లైసెన్సింగ్ ప్రాధికార సంస్థ ను బెంచ్ విమర్శించింది. 'మేము విలాస భవంతులలో కూర్చుంటామని జనం భావిస్తుంటారు. మీ అధికారులను మందలించాలి. మీరు పతంజలితో కుమ్మక్కు అయ్యారు' అని సర్వోన్నత న్యాయస్థానం ఆక్షేపించింది. ఉత్తరాఖండ్ రాష్ట్ర లైసెన్సింగ్ ప్రాధికార సంస్థ జాయింట్ డైరెక్టర్ మిథిలేశ్ కుమార్ తదుపరి చర్య తీసుకుంటామని హామీ ఇచ్చారు. ఈ కేసులో తదుపరి విచారణ ఈ నెల 16న ఉంటుంది. తమ ముందు హాజరు కావాలని బాబా రామ్‌దేవ్‌ను, ఆచార్య బాలకృష్ణను సుప్రీం కోర్టు కోరింది.

ఢిల్లీ మంత్రి ఆర్‌కె ఆనంద్ రాజీనామా

• ఆప్‌కూ గుడ్‌బై • దళితులకు ప్రాతినిధ్యం లేదని ఆరోపణ

న్యూఢిల్లీ : ఢిల్లీ మంత్రి రాజ్ కుమార్ ఆనంద్ బుధవారం మంత్రివర్గం నుంచి, ఆప్ నుంచి రాజీనామా చేశారు. పార్టీలో దళితులకు ప్రాతినిధ్యం కల్పించలేదని ఆయన ఆరోపించారు. సాంఘిక సంక్షేమ శాఖతో సహా వివిధ శాఖలను నిర్వహిస్తున్న ఆనంద్ ఢిల్లీలో విలేకరుల గోష్ఠిలో మాట్లాడుతూ, ఆమ్ ఆద్మీ పార్టీ (ఆప్) అగ్ర నేతలలో దళితులు ఎవ్వరూ లేరని ఆరోపించారు. 'పార్టీ దళిత ఎంఎల్‌ఎలు, కౌన్సిలర్లు, మంత్రులను గౌరవించదు. ఇటువంటి పరిస్థితుల్లో తాము వంచనకు గురైనట్లు దళితులు అందరూ భావిస్తున్నారు. మనం సమ్మిళిత సమాజంలో నివసిస్తున్నాం. అయితే, దామాషా గురించి మాట్లాడడం తప్పు కాదు. ఈ పరిస్థితుల మధ్య పార్టీలో కొనసాగడం నాకు కష్టం. అందుకే పదవికి రాజీనామా చేస్తున్నాను' అని ఆనంద్ తెలిపారు. ప్రస్తుతం తీహార్ జైలులో జ్యుడీషియల్ కస్టడీలో ఉన్న ఢిల్లీ ముఖ్యమంత్రి అరవింద్ కేజ్రీవాల్‌పై కూడా ఆయన విమర్శలు చేశారు. 'రాజకీయాలు మారితే దేశం కూడా మారుతుందని అరవింద్ కేజ్రీవాల్ జంతర్ మంతర్ నుంచి చెప్పారు. రాజకీయాలు మారలేదు కానీ రాజకీయ నేత మారారు' అని పటేల్ నగర్ నియోజకవర్గం ఎంఎల్‌ఎ అయిన ఆనంద్ అన్నారు. రాజీనామా సమయం గురించి ప్రశ్నకు ఆనంద్ సమాధానం ఇస్తూ, 'సమయం గురించి కాదు. మమ్మల్ని ఇరికిస్తున్నారనే భావనలో మేము మంగళవారం వరకు ఉన్నాం. కానీ హైకోర్టు తీర్పు అనంతరం మా వైపు నుంచే ఏదో తప్పు ఉందని అనిపించింది' అని చెప్పారు.

కంపెనీ బస్సు లోయలో పడి 12 మంది మృతి

ఛత్తీస్‌గఢ్‌లో ఘోర ప్రమాదం

రాయపూర్: డిస్టిలరీకి చెందిన ఉద్యోగులతో వెళుతున్న ఒక బస్సు అదుపు తప్పి 50 అడుగుల లోతులో ఉన్న లోయలో పడిపోవడంతో 12 మంది మరణించగా పలువురు గాయపడ్డారు. ఛత్తీస్‌గఢ్‌లోని దుర్గ్ జిల్లాలో మంగళవారం రాత్రి ఈ దుర్ఘటన జరిగింది. బస్సులో 40 మంది ఉన్నట్లు అధికారులు తెలిపారు. షిఫ్ట్ ముగించుకున్న ఉద్యోగులు తమ ఇళ్లకు తిరిగివెళుతుండగా ఈ ఘటన జరిగినట్లు జిల్లా ఎస్‌పి జితేంద్ర శుక్లా తెలిపారు.ఈ ఘటనలో గాయపడిన 14 మంది ఉద్యోగులను వివిధ ఆసుపత్రులకు తరలించి చికిత్స అందచేస్తున్నట్లు జిల్లా మెజిస్ట్రేట్ రిచా ప్రకాశ్‌చౌదరి తెలిపారు. ప్రమాద ఘటనపై దర్యాప్తు జరిపించి బాధ్యులపై చర్యలు తీసుకుంటామని ఆమె తెలిపారు. ఈ విషాద ఘటనపై ప్రధాని మోడీ దిగ్భ్రాంతి వ్యక్తం చేశారు.

సందేశ్‌ఖలీ నేరాలపై సిబిఐ దర్యాప్తు

ఆదేశించిన కలకత్తా హైకోర్టు

కోల్‌కత: పశ్చిమ బెంగాల్‌లోని సందేశ్‌ఖలీలో మహిళలపై నేరాలు, బలవంతపు భూ కబ్జాల ఆరోపణలపై సిబిఐ దర్యాప్తునకు కలకత్తా హైకోర్టు బుధవారం ఆదేశించింది. సిబిఐ దర్యాప్తును న్యాయస్థానం పర్యవేక్షిస్తుందని చీఫ్ జస్టిస్ టిఎస్ శివజ్ఞానం నేతృత్వంలోని డివిజన్ బెంచ్ బుధవారం ప్రకటించింది. వ్యవసాయ భూములను చట్టవిరుద్ధంగా చేపల చెరువులుగా మార్చడంపై లోతుగా దర్యాప్తు జరిపి సమగ్ర నివేదికను సమర్పించాలని సిబిఐని డివిజన్ బెంచ్ ఆదేశించింది. మహిళలపై నేరాలు జరిగినట్లు వచ్చిన ఆరోపణలపై కూడా దర్యాప్తు జరిపి నివేదికను ఇవ్వాలని సిబిఐని కోరింది. కేసు తదుపరి విచారణను మే 2వ తేదీకి వాయిదా వేసిన డివిజన్ బెంచ్ ఆలోగా నివేదికను సమర్పించాలని సిబిఐని ఆదేశించింది. రేషన్ పంపిణీ కుంభకోణానికి సంబంధించిన కేసులో తృణమూల్ కాంగ్రెస్ నాయకుడు షాజహాన్ షేక్‌ను ప్రశ్నించేందుకు జనవరి 5న సందేశ్‌ఖాళికి వెళ్లిన ఎన్‌ఫోర్స్‌మెంట్ డైరెక్టరేట్ అధికారుల బృందంపై దాడి జరిగింది. తదనంతర పరిణామాల నేపథ్యంలో సందేశ్‌ఖాలీలో షాజహాన్ షేక్, అతని అనుచరులు అక్కడి మహిళలపై అత్యాచారాలకు, భూ కబ్జాలకు పాల్పడినట్లు ఆరోపణలు వెల్లువెత్తాయి.